

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4448

ANSWERED ON:22.04.2013

INSPECTIONS AGAINST VIOLATIONS OF LABOUR LAWS

Jaiswal Shri Gorakh Prasad ;Laguri Shri Yashbant Narayan Singh;Singh Dr. Sanjay

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether regular inspections are conducted by the Labour Commissioner's office and Labour Inspectors to ensure compliance of various labour laws;
- (b) if so, the details thereof along with the manner in which these inspections has been undertaken;
- (c) whether the Government has any mechanism to ascertain any possible relations between the labour inspectors/officers and offenders of labour laws and if so, the details thereof and if not, the reasons therefor;
- (d) the number and details of action taken against such violators of various labour laws during the last three years and the current year; and
- (e) the steps taken by the Government to ensure that the laws in respect of labour are enforced very strictly?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (c) Yes, Madam. In the Central Sphere, the officers of the Chief Labour Commissioner (Central) conduct inspections under various Labour Laws.

The office of the Chief Labour Commissioner (Central) through its Regional Offices monitors the enforcement of various Labour Laws by conducting regular and vigorous inspections in the establishments falling in the Central Sphere and takes action against the employers found violating the provisions of various Labour Laws.

Similarly, the Labour Departments of the State Governments monitor and enforce various Labour Laws in the establishments falling under State Sphere.

The Regional Heads issue instructions to the Inspectors /Field Officers for regular inspections and it is followed up by the check inspections to check the thoroughness of the regular inspections done by the Junior Officers with a view to ensure better compliance of the labour laws.

(d) & (e) The details of inspections conducted, prosecutions launched and number of convictions during the last three years are at Annexe 'A'.

The Union Ministry of Labour & Employment has time and again requested the State Governments to implement the labour laws in true letter and spirit. In the recently held 43rd Session of the State Labour Ministers' Conference on 27th September, 2012 in New Delhi, under the Chairmanship of the Hon'ble Union Minister of Labour & Employment, it was inter-alia, appealed to the State Governments for strict enforcement of labour laws and the need to ensure a healthy social dialogue for maintaining industrial peace was stressed upon.